

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 130/GT/2016

Subject : Revision of fixed charges considering the impact of actual expenditure incurred from COD to 31.03.2014 under 2009 Tariff Regulations of NLC Barsingsar Thermal Power station 2 x 125 MW.

Petitioner : Neyveli Lignite Corporation Ltd.

Respondents : Jaipur Vidyut Vitaran Nigam Ltd & 3 others

Date of hearing : 06.12.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Ms. Anushree Bardhan, Advocate, NLC
Shri J. Dhanasekaran, NLC
Shri S.K. Agarwal, Advocate, Rajasthan Discoms
Shri A.P. Sinha, Advocate, Rajasthan Discoms

Record of Proceedings

This petition has been filed by the petitioner, NLC for revision of tariff of Barsingsar Thermal power Plant 2 x 125 MW (the "generating station") on account of truing up exercise in terms of Regulation 6(1) of 2009 Tariff Regulations.

2. During the hearing, the learned counsel for the petitioner made submissions in the matter and informed that the additional information as sought by the Commission has been filed and copy of the same has been served on the respondents. She accordingly, prayed that the tariff of the generating station may be revised.

3. The learned counsel appearing for the respondents, Discoms of Rajasthan prayed for grant of time to file its reply in the matter. He, however pointed out that the petitioner has filed an appeal before the APTEL challenging the order of the Commission in the main petition and that the same is pending.

4. On a specific query by the Commission as to whether the petitioner has disclosed the fact of filing appeal, the learned counsel for the petitioner while confirming the filing of appeal, submitted that it may be permitted to file a separate affidavit enclosing therewith the copy of appeal alongwith the status.

5. The Commission accepted the prayer and directed the petitioner to file the affidavit as stated in para 4 above on or before **14.12.2016**. The matter shall be listed in due course for which separate notice will be given to the parties.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

